

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 70 of 2014, 71 of 2014 & 72 of 2014 &
DFR No. 119 of 2014**

Dated: 5th March, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Reliance Industries Ltd. ... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Ors. ... Respondent (s)

**Counsel for the Appellant (s): Mr. Somiran Sharma,
Mr. Raghav Sharkar,**

**Counsel for the Respondent (s): Mr. Saurav Aggarwal,
Ms. Sonali Malhotra &
Mr. Ashish Tiwari for R-1
Mr. Amit Kapir,
Ms. Rimali Batra &
Mr. Vishrov Mukherjee for R-2
Ms. Kaveeta Wadia for R-6 to R-12 and
R-14 to R-18,
Mr. K.R. Sasiprabhu for R-5**

ORDER

In the application for leave to appeal, the Board is filing a Reply after serving copy on the other side. Now, Learned Counsel for the Appellant/Applicant wants to file a Rejoinder to the counters from both the Respondents.

Post the matter on **03.04.2014** for leave to file the appeal.

**(Nayan Mani Borah)
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)
Chairperson**

pr/rt